along with some more whose number I could not give just then. The Chairman in reply to the same Member stated that 58 plus 63 were receiving Government aid. The fact is that 158 Government of India scholars were studying or receiving practical training abroad, of whom 63 were research scholars. Of these research scholars, 35 were exempted from payment of tuition and examination fees by the institutions concerned.

SHRI S. N. MAZUMDAR (West Bengal): Sir, this House has not been given any opportunity so far to discuss the Report on the scheduled castes and scheduled tribes. I do not understand why the Government thinks that this House has no interest in that subject. I therefore request, Sir, that in the next session a day be allotted for that purpose.

SHRI B. RATH (Orissa): I had given notice of a Privilege Motion.

MR. CHAIRMAN: We are finding out.

LEAVE OF ABSENCE TO SHRI BOROOAH

MR. CHAIRMAN: I have to inform hon. Members that the following letter has been received from Shri Lakshesvar Borooah: —

"I respectfully beg to state that I have been suffering from as paralysis of my right limbs follow ing a stroke due to high blood pres sure and as the cool climate of Delhi has an adverse effect on my health, I could not and shall not be able to attend all meetings of the House held during the winter session of the Council. I therefore House through you to request the grant me permission to remain absent from all meetings of the winter session of the Council of States."

Is it the pleasure of the Council that permission be granted to Shri Lakshesvar Borooah for remaining absent from all meetings of the Council during its current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

PAPER LAID ON THE TABLE

FINAL ORDER NO. 4 OF THE DELIMITATION COMMISSION, INDIA

THE MINISTER FOR COMMERCE. (SHRI D. P. KARMARKAR) : Sir, on behalf of Shri C. C. Biswas I beg to lay on the Table a copy of Final Order No. 4 made by the Delimitation Commission, India, under section 8 of the Delimitation Commission-Act, 1952. [Placed in Library, see-No. S-216/53.]

ALLOTMENT OF TIME FOR (1) THE INDIAN TARIFF (SECOND AMENDMENT) BILL, 1953 AND (2) THE INDIAN TARIFF (THIRD AMENDMENT) BILL, 1953.

MR. CHAIRMAN: We have now to consider the two Tariff Bills. I have to inform hon. Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Council of States I allot four hours for the completion of all stages involved in the consideration and return of the two Bills by the Council including the passing of amendments, consideration, etc.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, if it is the desire of the House, both of them may be moved together as both of them are Tariff Bills.

PROF. G. RANGA (Andhra): How can you do that? In the case of Bills-each has tfot to be dealt with separately.

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